

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

ORDER

The Voluntary Retirement of **Sh. Bhagwan Dass** S/o Lt. Sh. Peeru Ram, Judicial Assistant of this office is hereby accepted on his request and accordingly he stands relieved from his official duties from this establishment w.e.f. 22.05.2023 (A/N).



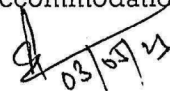
(NAROTTAM KAUSHAL)
Principal District & Sessions Judge (HQs): Delhi

No. 35394/129 Admn. II/PF/Ret./2023

Delhi, Dated the 31.5.2023

Copy forwarded for information and necessary action to:-

- 1 The Office of the Principal District & Sessions Judge:- West, New Delhi, South, South-East, East, North-East, North, North-West, South-West, Shahdara, Rouse Avenue Delhi/New Delhi.
- 2 The Drawing and Disbursing Officer, North District, Rohini Courts, Delhi.
- 3 The Accounts Officer/ Asst. Accounts Officer, Accounts Branch, North District, Rohini Courts, Delhi with the direction to inform the Housing Department in case the official is in possession of government accommodation.
- 4 The Pay & Accounts Office, through the concerned Accounts Branch.
- 5 The Leave Sanctioning Authority, North District, Rohini Courts, Delhi.
- 6 The Sr. A.O. (J), A.O. (Judicial), Vigilance & Litigation Branch:- Central & North District, Delhi/New Delhi.
- 7 Dealing Assistants- ACRs Cell, Seniority & Promotion-JA (Admn-II), Transfer & Posting (Admn-II), District Central, Tis Hazari Courts, Delhi.
- 8 The Pay Bill Clerk and Service Book Clerk, North District, Rohini Courts, Delhi, for farther necessary action.
- 9 The Web-Site Committee, Tis Hazari Courts, Delhi.
- 10 Hindi Section, Tis Hazari Courts, Delhi.
- 11 Promotion Cell, Tis Hazari Courts, Delhi.
- 12 Layers Seat, Tis Hazari Courts, Delhi.
- 13 Dealing Official:- General Branch, Central District, THC, Delhi.
- 14 Dealing Official:- Pension Cell, North District, Rohini Courts, Delhi.
- 15 **Sh. Bhagwan Dass** S/o Lt. Sh. Peeru Ram, (E.C. No. 30003421/13057) Judicial Assistant in VWDC, North District, Rohini Courts, Delhi with the direction that before leaving the office you have to handover/clear all the dues/charges in possession with you alongwith all the physical hardware and software articles related to your dealing seat, if any occupied. Further, you are also directed to process regarding surrendering of Govt. Accommodation, if occupied.



Branch In-charge/Admn.II (C)
O/o the Principal District & Sessions Judge (HQs):
Tis Hazari Courts, Delhi.